

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 2218 of 2019**

Amit Kumar Jha & Others

... **Petitioners**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioners : None

For the Respondent-State : Mr. Suraj Prakash, A.C. to G.P.-II  
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05/09.07.2020. Nobody appears on behalf of the petitioners in spite of repeated calls.

Heard Mr. Suraj Prakash, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

However, three weeks' time is allowed to the petitioner to remove the defects, as pointed out by the office.

Post thereafter.

**(Sanjay Kumar Dwivedi, J.)**

*Ajay/*